IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (T) No. 4373 of 2020

M/s. Raj Sanitary and Tiles …. Petitioner

Versus

Union of India & others … Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through Video Conferencing

For the Petitioner : Mr. Ankit Kumar, Advocate
For the Respondent : Mr. Rajiv Sinha, ASGI

05/13.04.2021 Learned counsel for the petitioner prays for and is allowed 2 weeks' time to remove the following surviving defects:

2. Copy may be served to respondent nos. 4 and 5.
4. Page no. 29 has been filed in torn condition.
5. Notification no. 49/2019 dated 9.10.19 in paras and prayer has not been filed in this petition.

Office to place the file for inspection and removal of defects on requisition being made within this time.

Since the vires of provisions of Section 16(4) of Central Goods and Services Tax Act, 2017 and Rule 61(5) of the Central Goods and Services Rules, 2017 are under challenge along with other reliefs, let the matter be placed before the appropriate Bench, as per the present distribution of roster.

Learned counsel for the petitioner undertakes to serve copy of the writ petition upon learned counsel for CGST and file receipt thereof in the Registry within a week, so that the name of learned counsel appearing for CGST be reflected in the cause-list henceforth.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)

Jk